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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P.No. 34/99

IN

O.A.No.1490/96

New Delhi: this the 1st day of FEBRUARY, 2000.

HON'BLE MR.S.R.ADIGE, VICE CHAIRMAN (A).

HON'BLE MR.KULDIP SINGH, MEMBER (J)

Dinash Kumar Sharma,
D-10 34, Street No.23,
Ganree Road,
Bhajanpura,
Delhi

.... Applicant.

(By Advocate: Shri S.K.Gupta).

Versus

1. Shri P.K.Tikkoo,
Director of M.F. and F.P.,
C/O M.S.Scale and IES,
Centre, Grass Farm Road,
Meerut Cantt.
2. Shri Gurmeet Singh Budhwal,
ADMF,
Military Farm No.2,
Mawana Road,
Meerut Cantt.,
C/o Collectors Office,
1, Meerut Cantt.
Meerut (UP)

..... Respondents.

(By Advocate: Shri S.M.Arif)

ORDER

HON'BLE MR.S.R.ADIGE VICE CHAIRMAN (A).

Heard both sides.

2. In the light of respondents' order dated 24.1.2000 a copy of which is taken on record, granting applicant temporary status w.e.f. 10.3.93, the direction contained in para 6(B) of the Tribunals' order dated 10.12.97 has been complied with although after considerable delay.
 3. If any grievance still survives, it is open to applicant to agitate the same through appropriate original proceedings in accordance with law, if so advised.
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4. Subject to para 3 above, C.P. is dismissed.
Notices issued to respondents are discharged.

Kuldip Singh
(KULDIP SINGH)
MEMBER(J)

S.R. Adige
(S.R. ADIGE)
VICE CHAIRMAN(A).

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